

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3/2011  
(From the judgement and order dated 14/09/2010 in MCRLC No.  
6315/2008 of The HIGH COURT OF M.P AT JABALPUR)

GLAXOSMITHKLINE PHARMACET. LTD. &amp; ANR.

Petitioner(s)

VERSUS

STATE OF M.P.  
(With appln(s) for stay)  
(For final disposal)

Respondent(s)

Date: 25/07/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM  
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Petitioner(s) Mr. R. Ramachandran, Sr. Adv.  
Mr. U.A. Rana, Adv.  
Mrs. M. Majumdar, Adv.  
M/S Gagrat & Co., Adv.

For Respondent(s) Ms. Vibha Datta Makhija, Adv.

UPON hearing counsel the Court made the following

## O R D E R

Mr. R. Ramachandran, learned senior counsel  
appearing on behalf of the petitioners started his  
arguments at 12.30 p.m. and concluded at 12.55 p.m.  
Then, Mrs. Vibha Datta Makhija, learned counsel made  
her submissions for ten minutes.

Hearing concluded.

Judgment reserved.

[Madhu Bala]  
Sr.PA

[Savita Sainani]  
Court Master